

प्रदेश दिल्ली में, 1968-69 के वर्ष के लिये, प्रतिरिक्त संसाधनों को जुटाने के लिये योजना आयोग ने उस प्रस्ताव पर विचार किया था जिसमें दिल्ली बिजली सम्भरण उपक्रम की टैरिफ दरों को बढ़ाने के बारे में सुझाव दिया गया था। किन्तु अपनी पूंजीगत लागत पर पर्याप्त लाभ कमाने के लिये उपक्रम भी इस मामले पर विचार कर रहा था इसके अनुसार दिल्ली बिजली सम्भरण उपक्रम ने अपने 1968-69 के बजट प्राक्कलनों में टैरिफ दरों का संशोधन करने का प्रस्ताव रखा था। निगम ने बजट प्राक्कलनों को स्वीकार करते समय 1968-69 के वर्ष के लिये संशोधित टैरिफ दरों को लागू करने के लिये भी अपनी स्वीकृति दे दी थी।

(ख) भारत के प्रमुख नगरों में लागू बिजली की औरत दरों का विवरण सभा पटल पर रखा गया है। [पुस्तकालय में रखा गया। देखिये संख्या LT 2446/68]

दिल्ली में पानी की दर

2888. श्री रघुबीर सिंह शास्त्री क्या स्वास्थ्य, परिवार नियोजन एवं नगर विकास मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि योजना आयोग ने दिल्ली नगर निगम को पानी की की दर बढ़ाने के लिये कहा है ;

(ख) यदि हां, तो देश के ग्रन्थ बड़े नगरों में पानी की तुलनात्मक दरें क्या हैं ; और

(ग) योजना आयोग के इन सुझावों को किन कारणों से उचित ठहराया जा सकता है और इस बारे में दिल्ली नगर निगम की प्रतिक्रिया क्या है ?

स्वास्थ्य, परिवार नियोजन तथा नगरीय विकास मन्त्रालय में उप-मन्त्री (श्री ब० सू० मूर्ति) : (क) जी हां।

(ख) देश के कतिपय बड़े नगरों में पानी की दरों का एक तुलनात्मक विवरण सभा पटल

पर रखा गया है। [पुस्तकालय में रखा गया था। देखिये संख्या LT 2447/68]

(ग) योजना आयोग द्वारा दिये गये सुझाव का अभिप्राय, दिल्ली जलपूर्ति एवं मल निष्कासन उपक्रम के घाटे को समाप्त करना और उसे आत्मनिर्भर होकर कार्य करने योग्य बनाना है। यह सुझाव दिल्ली नगर निगम के विचाराधीन है।

Deficit Financing in States

2889. DR. A. G. SONAR : Will the Minister of FINANCE be pleased to state :

(a) whether it is also a fact that Government advised the States to avoid deficit financing ;

(b) whether it is also a fact in spite of this certain States continue to withdraw money from the Reserve Bank of India ; and

(c) if so, the names of such States ?

THE DEPUTY MINISTER AND MINISTER OF FINANCE, (SHRI MORARJI DESAI) : (a) and (b). Yes, Sir.

(c) The Governments of Assam, Bihar, Kerala, Madras, Orissa and Rajasthan are currently running unauthorised overdrafts on the Reserve Bank.

Smuggling of Indian Sarees into Ceylon

2890. SHRI HIMATSINGKA :
SHRI S. K. TAPURIAH :

Will the Minister of FINANCE be pleased to state :

(a) whether Government's attention has been drawn to the large scale smuggling of Indian sarees into Ceylon ;

(b) whether it is a fact that some of the smuggled sarees had also been seized by the Ceylonese authorities during the last 3 months ;

(c) if so, the details of the smuggled sarees seized by the authorities during the above period ; and

(d) the reaction of Government with a view to preventing smuggling of sarees out of India ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) The Government are aware that there is some smuggling of Indian sarces to Ceylon.

(b) and (c). The Government have no information about seizures, if any, made by the Government of Ceylon.

(d) The customs formations on the South East coast have been alerted to check such smuggling.

Purchases of Sisal and Ropes for Defence Requirements

2891. SHRI K. P. SINGH DEO : Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state :

(a) whether Government are purchasing sisal and ropes for Defence requirements ;

(b) whether Directorate-General, Supplies and Disposals are purchasing through agents who are charging higher prices than those charged by the States Governments, who manufacture the products ;

(c) whether the Government of Orissa have offered to the Directorate-General, Supplies and Disposals to accept purchase of sisal and ropes at a negotiated price ; and

(d) If so, the reaction of Government thereto ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH) : (a) Yes, Sir. Ministry of Defence is buying its requirements of Sisal and ropes through the D.G.S. & D.

(b) D.G.S.&D, are buying from the suppliers who as far as known, are themselves manufacturers and not agents of the State Governments. No offer has ever been received from any State Governments, although tender enquiries are issued to them.

(c) No, Sir.

(d) In view of (c) above, the question does not arise.

Loans given to Companies by Banks

2892. SHRI JYOTIRMOY BASU : Will the Minister of FINANCE be pleased to state :

(a) the names and description of the Companies which have been granted loans and advances by the Central Bank of India, Punjab National Bank, Bank of India, United Commercial Bank and Bank of Baroda, from 1965-66 to 1967-68, year wise ;

(b) the amount of loans and advances granted by the above mentioned Indian scheduled bank to each Company from 1965-66 to 1967-68, year-wise ; and

(c) the total amount of loans and advances granted by the above mentioned Indian scheduled banks to small scale industries during the above period ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) and (b). According to banking practice and usage, the commercial banks do not disclose the details of their transactions with individual clients.

(c)

(Rs. crores)

	Outstanding as on 31st March		
	1965	1966	1967
1. Central Bank of India	6.13	6.91	17.47
2. Bank of India	2.21	2.72	4.81
3. Punjab National Bank	4.69	5.68	10.19
4. United Commercial Bank	3.85	3.39	7.64
5. Bank of Baroda	2.05	2.43	5.61